

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE BENCH, CHENNAI  
ORIGINAL APPLICATION NO. 143/2023**

**IN THE MATTER OF:**

Shahu Shivaji Mokashi

...APPLICANT

Versus

Karnataka State Pollution Control Board and Anr

...RESPONDENTS

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**Filed by**



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**Date: 20.03.2026**

**Place: New Delhi**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE BENCH, CHENNAI  
ORIGINAL APPLICATION NO. 143/2023**

**IN THE MATTER OF:**

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**SPOT INSPECTION REPORT ON BEHALF OF RESPONDENT NO. 2  
(DEPUTY COMMISSIONER, BELAGAVI DISTRICT)**

**MOST RESPECTFULLY SHOWETH:**

1. That the instant spot inspection report is being filed in compliance of order dated 20.03.2026 wherein it was directed to the answering Respondent to file an independent inspection report.
2. It is submitted that in compliance to the above order, a spot inspection was carried out on 25.03.2026 by the following officials:
  - i. Deputy Commissioner, Belagavi District;
  - ii. Deputy Director, Factories and Boilers; Belagavi
  - iii. Deputy Director, Department of Industries and Commerce; Belagavi
  - iv. Environmental Officer (A/c), KSPCB, Chikkodji;
  - v. Tahsildar, Hukkeri Taluk
3. During the course of the inspection, the following was informed by the official from KSPCB:
  - i. That M/s. Hiranyakeshi SSK Niyamit, a sugar industry engaged in Sugar Cane Crushing of capacity 8000 TCD, Co-



Generation plant of Capacity 52 MW and Rectified Spirit/  
Ethanol manufacturing unit of capacity 54 KLD;

- ii. The Consent for operation was issued and restricted for the period up to 30.06.2023 since the industry has not complied with the conditions therein at the time;
- iii. In view of the non-compliances personal hearing of the industry was held on 22.02.2022 and as the industry requested time to comply with the directions of the Karnataka State Pollution Control Board. The CFO was issued to the industry on 08.08.2022 for sugar plant with sugar cane crushing -8000 TCD. Co-gen Plant -52 MW and RS or Ethanol-54 KLPD by restricting the validity for a period up to 30.06.2023 only.
- iv. The industry has paid compensation amount of Rs. 10,82,192/- to Gram Panchayat, Naganur on 22.07.2023 as per the directions of the Maharashtra State Human Rights Commission vide order dated: 13.10.2022.
- v. In view of the regular complaints against the industry with respect to discharge of effluent into Hiranyakeshi River, the Zonal SEO-Dharwad inspected the industry on 22.08.2022 and based on the non-compliances, the ZSEO has issued NPD under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 on 21.11.2022 and again on 25.02.2025 by the Zonal SEO-Belagavi.



- vi. The industry and surrounding areas were inspected by the Officials of the Karnataka State Pollution Control Board, Regional Office on 07.12.2022, 16.05.2023, 13.09.2023, 21.12.2023, 23.04.2024 and it is reported that the industry is yet to comply with the directions of the Board. Further, the industry has submitted a letter on 14.05.2024 along with the compliance status and requested the Board to extend the CFO for the further period of three years i.e. up to 30.06.2026.
- vii. Regional Office, Belagavi-2 (Chikkodi), Karnataka State Pollution Control Board has received a letter from Tahsildar, Hukkeri Taluk on 26.06.2024 along with the representation submitted by the surrounding villages of Maharashtra regarding the pollution of Hiranyakeshi River due to discharge of effluents by the industry. Further, the RO-Kolhapur, Maharashtra State Pollution Control Board has addressed a letter to RO-Belagavi-2 (Chikkodi) on 25.06.2024 regarding pollution of Hiranyakeshi River.
- viii. Based on the continuous non-compliances by the industry, the Karnataka State Pollution Control Board issued Consent Refusal Order under Section 21 (4) of the Air (Prevention & Control of Pollution) Act, 1981 vide order letter No. 244, dated: 31.12.2025 and Consent Refusal Order under Section 25 (4) (b) Read with 27 (2) (b) of the Water (Prevention & Control of Pollution) Act, 1974 vide order letter No. 243, dated: 31.12.2025.



**4. It is submitted that the following observations were made during the inspection on 25.03.2026:**

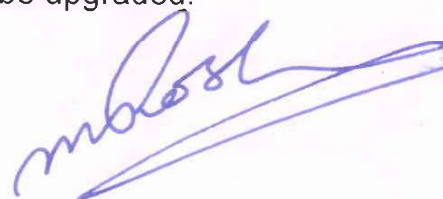
- i. The industry was not operating and had taken up maintenance work. The industry had operated without valid Consent of the Karnataka State Pollution Control Board from 01.07.2023 to till date;
- ii. The erection work of MEE 1<sup>st</sup> phase and incineration boiler is under progress without valid CFE of the Board;
- iii. The industry has not provided labelling and capacity of each unit of ETP;
- iv. Effluent is stored in the unlined lagoons in and around the industry premises;
- v. The earthen lagoons were filled with spent wash and trade effluent the unit has not made any efforts to utilize the spent wash scientifically;
- vi. The industry has not provided designated and scientific place for storage of press mud and ash, same are stored in an open area;
- vii. Around the bagasse storage the compound wall construction work is under progress;
- viii. Lot of dust emissions were observed due to vehicular movements;



- ix. The industry has not provided the permanent pipeline arrangement for utilizing the treated effluent;
- x. The industry has not implemented the storm water management plan and not adopted rain water harvesting facility to avoid surface and subsurface water body contamination;
- xi. Housekeeping within ETP and industry premises needs to be improved;
- xii. The industry has installed OCEMS for Sugar ETP and the same was not under operation at the time of inspection;
- xiii. No discharge of trade effluent from the industry to the Hiranyakeshi River was observed at the time of inspection.

5. Upon conclusion of the inspection, it was directed to the industry to carry out the following during the inspection:

- i. The industry shall dismantle all existing unlined lagoons in and around the industry and shall treat entire trade effluent generated by the industry in ETP scientifically.
- ii. The industry shall have to take up asphaltting of internal roads, especially in the vehicles plying areas to combat severe dust nuisances.
- iii. The industry should give more important for Environmental Management.
- iv. Housekeeping in the process needs to be upgraded.



- v. Industry required to provide the water sprinkler arrangement for solid waste storage area.
  - vi. Industry has to submit spent wash, spent lees and solid waste generation and disposal details.
6. True Copy of spot inspection report is annexed herewith as **Annexure R-1.**
  7. True Copy of photographs dated 25.03.2026 pertaining to spot inspection of M/s. Hiranyakeshi SSK Niyamit is annexed herewith as **Annexure R-2.**
  8. It is submitted that following the inspection, further action has been initiated by the Karnataka State Pollution Control Board, wherein the Environmental Officer (A/c), RO, Belagavi-2 (Chikkodi), KSPCB has requested the Zonal Senior Environmental Officer, Belagavi, KSPCB for action to be initiated under the Water (Prevention and Control of Pollution) Act, 1974. True Copy of letter dated 18.04.2026 addressed by the Environmental Officer (A/c), RO, Belagavi-2 (Chikkodi), KSPCB to the Zonal Senior Environmental Officer, Belagavi, KSPCB is annexed herewith as **Annexure R-3.**

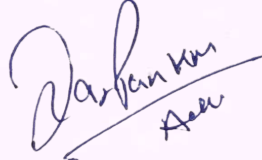


9. The above report is hence placed on record for the perusal of this Hon'ble Tribunal. The answering Respondent shall remain duty bound to comply with any order passed by this Hon'ble Tribunal.

  
RESPONDENT NO. 2  
DEPUTY COMMISSIONER  
BELAGAVI  
Deputy Commissioner  
BELAGAVI

Date: 23.04.2026

Filed by

  
DARPAN KM  
STANDING COUNSEL  
STATE OF KARNATAKA

**INSPECTION REPORT OF SHRI. MOHHAMED ROSHAN, IAS,**  
**DEPUTY COMMISSIONER, BELAGAVI DISTRICT.**

1.	Name and Address of the Industry	M/s. Hiranyakeshi SSK Niyamit, Sankeshwar, Hukkeri-Taluk, Belagavi District
2.	Officers Accompanied	1. Sri. Venkatesh Rathod, Deputy Director, Factories and Boilers 2. Sri. Bharth, Deputy Director-Department of Industries and Commerce. 3. Sri. Hanumanthappa.H, Environmental Officer (A/c), KSPCB (Chikkodi). 4. Sri. Balaram Kattimani, Tahasildar, Hukkeri.
3.	Category / Classification as per CPCB	Large-Red (17-Category)
4.	Industry representative present	1. Sri. Mahadev, Managing Director 2. Sri. Krishna Katageri, Chief Chemist (ETP and WTP)
5.	Date of inspection	25-03-2026
6.	Consent status	The combined consent order is expired on 30-06-2023.
7.	Products	1. Sugar : 8000 TCD 2. Co-gen plant : 52 MW 3. Rectified Spirit or Ethanol : 54 KLD
8.	Reference	Order passed by the National Green Tribunal Original Application No. 143 of 2023 (SZ) & I. A. No. 34 of 2024 (SZ) [Earlier O.A No 180/2022 (PB) (LP)] hearing held on 18-11-2025.

**PREAMBLE:**

The matter of Original Application No.143 of 2023 (SZ) & I.A.No.34 of 2024(SZ) [Earlier O.A.No.180 of 2022 (PB) (LP)] between Shahu Shivaji Mokashi vs State of Karnataka State Pollution Control Board and Anr is related with the pollution caused by the industry presently known as M/s. Hiranyakeshi Sahakari Sakkare Karkhane, Sankeshwar, Hukkeri Taluk, Belagavi District. In this matter, Hon'ble National Green Tribunal (NGT) passed its order to submit the report in the grievances raised by petitioner of Shri. Shahu Shivaji Mokashi.

As per the direction of the Hon'ble National Green Tribunal (SZ) the industry was inspected on 25-03-2026 along with District level committee, to verify the compliance made by the industry to the Order issued by National Green Tribunal Original Application No.143 of 2023(SZ) & I.A.No.34 of 2024(SZ) [Earlier O.A.No.180 of 2022 (PB)(LP)].

The Environmental Officer, Karnataka State Pollution Control Board, Regional Office, Belagavi-2 (Chikkodi center) informed that,

1. M/s. Hiranyakeshi SSK Niyamit, is sugar industry operating at Sankeshwar, Hukkeri-Taluk, Belagavi District. The industry is engaged in Sugar Cane Crushing of capacity 8000 TCD, Co- Generation plant of Capacity 52 MW and Rectified Spirit/ Ethanol manufacturing unit of capacity 54 KLD.

2. The Consent for operation was issued and restricted for the period up to 30.06.2023 since the industry is not complied with the consent conditions completely at that time.
3. In view of the non-compliances personal hearing of the industry was held on 22.02.2022 & as the industry requested time to comply with the directions of the Karnataka State Pollution Control Board. The CFO was issued to the industry on 08.08.2022 for sugar plant with sugar cane crushing -8000 TCD, Co-gen Plant -52 MW and RS or Ethanol-54 KLPD by restricting the validity for a period up to 30.06.2023 only.
4. The industry has paid compensation amount of Rs. 10,82,192/- to Gram Panchayat, Naganur on 22-07-2023 as per the directions of the Maharashtra State Human Rights Commission vide order dated: 13.10.2022.
5. In view of the regular complaints against the industry with respect to discharge of effluent into Hiranyakeshi River, the Zonal SEO-Dharwad has inspected the industry on 22.08.2022 and based on the non-compliances, the ZSEO has issued NPD under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 on 21.11.2022 and again on 25-02-2025 by the Zonal SEO-Belagavi.
6. The industry and surrounding areas are inspected by Officials of Karnataka State Pollution Control Board, Regional Office on 07.12.2022, 16.05.2023, 13.09.2023, 21.12.2023, 23.04.2024 and it is reported that the industry is yet to comply with the directions of the Board. Further, the industry has submitted a letter on 14.05.2024 along with the compliance status and requested the Board to extend the CFO for the further period of three years i.e. up to 30.06.2026.
7. Mean while, Regional Office, Belagavi-2 (Chikkodi), Karnataka State Pollution Control Board has received a letter from Tahsildar, Hukkeri on 26.06.2024 along with the representation submitted by the surrounding villages of Maharashtra regarding the pollution of Hiranyakeshi River due to discharge of effluents by the industry. Further, the RO-Kolhapur, Maharashtra State Pollution Control Board has addressed a letter to RO-Belagavi-2 (Chikkodi) on 25.06.2024 regarding pollution of Hiranyakeshi River.
8. Based on the continuous non-compliances by the industry, the Karnataka State Pollution Control Board issued Consent Refusal Order under Section 21 (4) of the Air (Prevention & Control of Pollution) Act, 1981 vide order letter No. 244, dated: 31-12-2025 and Consent Refusal Order under Section 25 (4) (b) Read with 27 (2) (b) of the Water (Prevention & Control of Pollution) Act, 1974 vide order letter No. 243, dated: 31-12-2025.

**DURING INSPECTION FOLLOWING OBSERVATIONS WERE MADE:**

1. Industry was not operating and taken up the maintenance work of Sugar and Distillery industry. The industry was operated without valid Consent of the Karnataka State Pollution Control Board from 01-07-2023 to till date.
2. The erection work of MEE 1st phase and incineration boiler is under progress without valid CFE of the Board.
3. Not provided labeling and capacity of each unit of ETP.
4. Effluent is stored in the unlined lagoons in and around the industry premises.
5. The earthen lagoons were filled with spent wash and trade effluent they have not made any efforts to utilize the spent wash scientifically.

6. Not provided designated and scientific place for storage of press mud and ash, same are stored in an open area.
7. Around the bagasse storage the compound wall construction work is under progress.
8. Lot of dust emissions were observed due to vehicular movements.
9. Not provided the permanent pipeline arrangement for utilizing the treated effluent.
10. Not implemented the storm water management plan and not adopted rain water harvesting facility to avoid surface and subsurface water body contamination.
11. Housekeeping within ETP and industry premises needs to be improved.
12. The industry has installed OCEMS for Sugar ETP and the same was not under operation at the time of inspection.
13. No discharge of trade effluent from the industry to the Hiranyakeshi River was observed at the time of inspection.

**THE FOLLOWNG ACTIONS TO BE TAKEN BY INDUSTRY AUTHORITIES:**

- 1) The industry authorities shall dismantle all existing unlined lagoons in and around the industry and shall treat entire trade effluent generated by the industry in ETP scientifically.
- 2) The industry authorities shall have to take up asphaltting of internal roads, especially in the vehicles plying areas to combat severe dust nuisances.
- 3) The industry should give more important for Environmental Management.
- 4) Housekeeping in the process needs to be upgraded.
- 5) Industry required to provide the water sprinkler arrangement for solid waste storage area.
- 6) Industry has to submit spent wash, spent lees and solid waste generation and disposal details.

In compliance with the orders passed by the Hon'ble National Green Tribunal Original Application No. 143 of 2023 (SZ) & I. A. No. 34 of 2024 (SZ), a sum of Rs. 50,000/- has been remitted towards costs payable to the Karnataka State Pollution Control Board through UPI transaction on 19-03-2026 and the details are enclosed as **Annexure-I**.

The photographs taken during the inspection are enclosed as **Annexure-II**.

**RECOMMENDATIONS:**

M/s. Hiranyakeshi SSK Niyamit, is an existing operational sugar and distillery industry, same needs to be operated as per norms of the KSPCB & EC conditions, but they are yet to comply with many of the consent conditions in order to overcome major water Pollution, Air pollution, dust nuisances and secondary emissions. In order to combat with all these nuisances, the industry authorities may be directed to submit time bound action plan along with budgetary allocation to comply the above observed non-compliances.

  
**Deputy Commissioner**  
 BELAGAVI  
 Deputy Commissioner  
 Belagavi

INSPECTION OF M/S HIRANYAKESHI SSK NIYAMIT, SANKESHWAR, HUKKERI-TALUK, BELAGAVI DISTRICT AS PER THE DIRECTION OF HON'BLE NATIONAL GREEN TRIBUNAL IN O.A NO.143 OF 2023 (SZ) & I.A NO.34 OF 2024 (SZ)

ATTENDENCE

SL NO	DESIGNATION OF THE OFFICER	SIGNATURE
1	DEPUTY COMMISSIONER, BELAGAVI DISTRICT	 Deputy Commissioner BELAGAVI
2	DEPUTY DIRECTOR- FACTORIES AND BOILERS, BELAGAVI	
3	DEPUTY DIRECTOR- DEPARTMENT OF INDUSTRIES AND COMMERCE, BELAGAVI	
4	ENVIRONMENTAL OFFICER(A/C)- KSPCB, BELAGAVI-2(CHIKKODI)	
5	THASILDAR- HUKKERI	

**Annexure R-2**





Regional Office: Belagavi-2

**KARNATAKA STATE POLLUTION CONTROL BOARD**

No. 6816/1/P5, 6<sup>th</sup> Cross,  
Hari Nagar, Chikkodi - 591201.  
Belagavi District.  
☎ & Fax : 08338-275112



ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

ಸಂಖ್ಯೆ : 6816/1/ಎ5, 6ನೇ ಕ್ರಾಸ್,  
ಹರಿನಗರ, ಚಿಕ್ಕೋಡಿ - 591201.  
ಬೆಳಗಾವಿ ಜಿಲ್ಲೆ.

*towards a cleaner Karnataka.*

Dated: 18-04-2025

No: PCB/RO-BGV-2(CKD)/17-CAT/IR/2026-27/51

To,

The Zonal Senior Environmental Officer,  
Karnataka State Pollution Control Board,  
Belagavi.

Sir,

**Sub:** Issue of Notice of Proposed Direction to M/s. Hiranyakeshi SSK Niyamit,  
Sankeshwar, Hukkeri-Taluk, Belagavi District,

**Ref:** 1. The matter of Original Application No.143 of 2023 (SZ) & I.A.No.34 of 2024(SZ) [Earlier O.A.No.180 of 2022 (PB) (LP)] between Shahu Shivaji Mokashi vs State of Karnataka State Pollution Control Board and Anr is related with the pollution caused by the industry presently known as M/s. Hiranyakeshi Sahakari Sakkare Karkhane, Sankeshwar, Hukkeri Taluk, Belagavi District.

2. Joint inspection of the industry by the Deputy Commissioner, Belagavi-Dist, Tahasildar, Hukkeri, Dept of Factories & Boilers, Dept of Industries & Commerce & RO, KSPCB, Belagavi-2 on 25-03-2026.

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With reference to the above, as per the direction of the Hon'ble National Green Tribunal (SZ) the industry was inspected on 25-03-2026 along with District level committee, to verify the compliance made by the industry to the Order issued by National Green Tribunal Original Application No.143 of 2023(SZ) & I.A.No.34 of 2024(SZ) [Earlier O.A.No.180 of 2022 (PB)(LP)]

In view of the Non-compliances observed during the inspection, it is requested to issue the Notice of Proposed Directions to the industry under the provisions Section 33(A) of the Water (P&CP) Act, 1974 & Section 31(A) of the Air (P & CP) Act, 1981.

This is submitted for your kind information & further needful.

Yours faithfully

Environmental Officer (A/e)  
RO, Belagavi-2 (Chikkodi), KSPCB